70

## Issue temporary press passes

336 SHRI KALRAJ MISHRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether it is a fact that a number of correspondents have been given temporary passes since the 15tn January, 1980;
- (b) if so, the names of these correspondents and the papers they represent; and
- (c) the duration of the period for which passes have been issued each case?

THE MINISTER OF INFORMATION AND BROADCASTING AND PLY AND REHABILITATION (SHRI V. P. SATHE): (a) Yes, Sir.

(b) and (c) The list is placed on the Table of the House. [See Appendix CXIII Annexure No 271.

## Denial of Accereditation to Correspondents

337. SHRI KALRAJ MISHRA: Will the Minister of INFORMATION AND BROADCASTING of pleased to state:

- (a) whether it is a fact that a number of Accredited Correspondents have been removed from or denied fresh accreditation after 30th December, 1979:
- (b) if 60, the names of such correspondents and papers these correspondents represented; and
- (c) the reasons in each case denial of accreditation or their removal?

THE MINISTER OF INFORMATION AND BROADCASTING AND PLY AND REHABILITATION (SHRI V. P. SATHE): (a) No. Sir. No accredited correspondent has been removed from accreditation list. Fresh accreditations have not been denied to those who qualify according to the rules.

(b) and (c) Do not arise.

## Renewal of presscards of the Acceredited Correspondents

- 338 SHRI HARI SHANKAR BHA-BRA: Will the Minister of INFORMA-TION AND BROADCASTING pleased to state:
- (a) whether it is a fact that press cards of the accredited correspondents were renewed recently:
- (b) whether it is also a fact that special letters from these correspondents were demanded about their salaries/wages paid to them by their employers or newspaper owners;
- (c) if so, whether this condition was fulfilled by the correspondents; and
- (d) what are the names of those correspondents who sent information about their salaries/wages?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUP-PLY AND REHABILITATION (SHRI V. P. SATHE): (a) Yes, Sir.

- (b) No, Sir, no certificate regarding salaries/wages was asked for.
  - (c) Does not arise.
  - (d) Does not arise.

## Changes in the election laws ...

339. SHRIMATI RATAN KUMARI: SHRI S. KUMARAN: SHRI LAKSHMANA MAHA-PATRO:

SHRI BHOLA PRASAD:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government propose to bring some changes in the election laws; and
- (b) if so, what are the details this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS SHIV SHANKAR): (a) No change in the Election Laws is under consideration at present.

(b) Does not arise.